

MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K.C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970 published in Notification No. G.S.R. 1944 in Gazette of India dated the 28th November, 1970.
- (2) The Eleventh Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1955 in Gazette of India dated the 28th November, 1970.
- (3) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.
- (4) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970 published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- (5) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970. [Placed in Library. See No. LT-4581/70.]

REPORTS UNDER ELECTRICITY (SUPPLY) ACT

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to

lay on the Table :

- (1) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal :—
 - (i) Annual Administrative Report of the West Bengal States Electricity Board for the years 1961-66.
 - (ii) Annual Administrative Report of the West Bengal State Electricity Board for the years 1966-67.
 - (iii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1967-68. [Placed in Library. See No. LT-4582/70].
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [Placed in Library. See No. LT-4583/70.]

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND EXPORT (QUALITY CONTROL AND INSPECTION) ACT

वैदेशिक व्यापार मंत्रालय में उप-मंत्री (चौधरी राम सेवक) : प्रध्यक्ष महोदय, मैं सभा पटल पर निम्नलिखित पत्र रखता हूँ :

- (1) उद्योग (विकास और विनियमन) अधिनियम 1951 की धारा 18क की उपधारा (2) के अन्तर्गत इंडिया यूनाइटेड मिल्स लिमिटेड, बम्बई (महाराष्ट्र), के प्रबंध के बारे में अधिसूचना संख्या एस० ओ० 3764 (हिन्दी तथा अंग्रेजी संस्करण

की एक प्रति जो भारत के राजपत्र दिनांक 17 नवंबर, 1970 में प्रकाशित हुई थी। [Placed in Library. See No. LT-4584/70].

the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (2) नियत (किस्म नियंत्रण और निरीक्षण) अधिनियम 1963 की धारा 17 की उपधारा (3) के अन्तर्गत मछली और मछली उत्पादन का नियत (निरीक्षण) संशोधन नियम, 1970 हिन्दी तथा अंग्रेजी संस्करण की एक प्रति जो भारत के राजपत्र दिनांक 25 नवंबर, 1970 में अधिसूचना संख्या एस० ओ० 3801 में प्रकाशित हुए थे। [Placed in Library. See No. LT-4585/70].

12.33 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

SEVENTIETH REPORT

SHRI P. G. SEN (Purnea) : I beg to present the Seventieth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES

SIXTEENTH AND SEVENTEENTH REPORTS

SHRI BASUMATARI (Kokrajhar) : I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

12.32 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 8th December, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 8th December, 1970, and transmitted to

(1) Sixteenth Report on the Department of Social Welfare and Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Works, Housing and Urban Development)-Housing facilities for Scheduled Castes and Scheduled Tribes.

(2) Seventeenth Report on the Department of Social Welfare and Ministry of Education and Youth Services-Hostel facilities for Scheduled Caste and Scheduled Tribes students.

श्री मोलू प्रसाद : (बांसगाँव) क्रम संख्या 9 के संबंध में मेरा व्यवस्था का प्रश्न है। अध्यक्ष महोदय, मैं आपके माध्यम से चेयरमैन महोदय से जानना चाहता हूँ कि कुल 13४०० और 15४०० रिपोर्ट इन्होंने प्रस्तुत की लेकिन 14४०० का उल्लेख उस में नहीं था। आज 17४०० और 18४०० है लेकिन इन रिपोर्टों की हिन्दी प्रतियाँ जो पहले दी जाती थीं वह कुल